

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 75756 of 2019

(Arising out of Order-in-Appeal No. 223-224/HAL/ST/2018-19 dated 26.11.2018 passed by Commissioner of CGST & Central Excise (Appeals), Kolkata-II.)

M/s. Creative Polypack Ltd.,
(Howrah Amta Road, Dakhinbari, Rajapur,
P.O.- Domjur, Howrah, W. B.-711409.)

...Appellant

VERSUS

Commissioner of CGST & Central Excise, Haldia,
(25, Princep Street, 4th Floor, Kolkata-700072, West Bengal.)

...Respondent

..
APPEARANCE :

None, for the Appellant

Shri S. K. Jha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE MR. RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER No...76617/2025

DATE OF HEARING : 23.06.2025

DATE OF DECISION : 23.06.2025

Per R. Muralidhar :

The Appellant have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
(R. Muralidhar)
Member (Judicial)

Sd/-
(Rajeev Tandon)
Member (Technical)

Tushar Kr.